

Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANGALNAYAK SHOPPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mangalnayak Shoppers Private Limited
2.	Date of incorporation of corporate debtor	17/06/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2013PTC194754
5.	Address of the registered office and principal office (if any) of corporate debtor	101, Sarat Pally 1st Bye Lane, South Baksara Village Road, Howrah, Howrah, West Bengal, India, 711110
6.	Insolvency commencement date in respect of corporate debtor	10/04/2024
7.	Estimated date of closure of insolvency resolution process	07/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Binay Kumar Singhanian Reg No.: IBBI/IPA-001/IP-P00041/2017-18/10102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/o B K S & Co Diamond Heritage 16 Strand Road Unit 519, 5th floor ,Kolkata, West Bengal ,700001 Email: binay1@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office – Mousumi Co. Op. Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 Email: mangalnayakspl@gmail.com , binay1@yahoo.com
11.	Last date for submission of claims	24/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	a. https://ibbi.gov.in/en/home/downloads b. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mangalnayak Shoppers Private Limited on 10/04/2024.

The creditors of Mangalnayak Shoppers Private Limited are hereby called upon to submit their claims with proof on or before 24/04/2024 to the interim resolution professional at the address mentioned against entry No. 10.

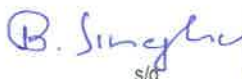
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 12/04/2024
Place: Kolkata


s/d
Binay Kumar Singhanian
IRP – Mangalnayak Shoppers Private Limited
Regn. No.- IBBI/IPA-001/IP-P00041/2017-18/10102
AFA No.: AA1/10102/02/291124/106426

